

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS

RAJYA SABHA
UNSTARRED QUESTION NO. 2196
ANSWERED ON 06.08.2021

PETITIONS AGAINST RAILWAY RECRUITMENT BOARD NOTIFICATIONS

2196. DR. V SIVADASAN:
SHRI ELAMARAM KAREEM:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether petitions have been filed in courts challenging the notifications issued by the Railway Recruitment Boards in 2018 and 2019 with respect to reservations for candidates with disabilities;
- (b) if so, when were these cases filed and the details thereof;
- (c) whether the Railways have filed affidavits in these cases;
- (d) if so, when; and
- (e) the current status of these cases?

ANSWER

MINISTER OF RAILWAYS, COMMUNICATIONS AND ELECTRONICS &
INFORMATION TECHNOLOGY

(SHRI ASHWINI VAISHNAW)

(a) to (e) : A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF UNSTARRED QUESTION NO. 2196 BY DR. V SIVADASAN AND SHRI ELAMARAM KAREEM ANSWERED IN RAJYA SABHA ON 06.08.2021 REGARDING PETITIONS AGAINST RAILWAY RECRUITMENT BOARD NOTIFICATIONS

(a) to (e) Yes, Sir. A total of six petitions have been filed challenging the notifications issued by the Railway Recruitment Board in 2018 and 2019 in respect of reservations for candidates with disabilities.

Details of these petitions are as under:

S.No.	Case details	Date of filing cases	Date of reply/affidavit filed in these cases	Present status
1	Writ Petition No. 1855/2018 filed before the Hon'ble High Court of Delhi.	26.02.2018	Case already stands disposed.	The petitioner has sought revision of vacancies notified for visually handicapped candidates in two Centralised Employment Notifications (CEN) i.e. CEN-01/2018 and CEN- 02/2018). Case was disposed vide judgement dated 29.01.2019. In compliance of Hon'ble Court's directions, total vacancies reserved for Persons with Benchmark Disabilities (PwBD) in these notifications were revised upwards by Railways.
2	OA (Original Application) No. 252/2019 filed in Hon'ble Central Administrative Tribunal/ Cuttack.	09.04.2019	Reply filed before Hon'ble Central Administrative Tribunal/ Cuttack on 21.04.2019.	The applicant is seeking reservation for persons with Intellectual disabilities in vacancies notified vide CEN-03/2019 & CEN- RRC-01/2019. The case is sub judice.
3	OA No. 628/2020 filed in Hon'ble Central Administrative Tribunal/ Ernakulam.	22.12.2020	Not filed. Advocate appointed.	The applicant has pleaded that various categories of mental illness are not identified for vacancies notified vide CEN No. 02/2018.

				The case is sub judice.
4	WP No. 32902/2019 before Hon'ble High Court of Madras.	25.11.2019	Not filed. Advocate appointed.	The applicant filed OA No. 310/01064/2018 & MAs 216, 337/2019 seeking reservation for One Arm Locomotor disability in CEN No. 02/2018 which was dismissed by Hon'ble Central Administrative Tribunal, Chennai Bench. Aggrieved by the impugned order dated 06.11.2019 of Hon'ble Central Administrative Tribunal, Chennai Bench, the applicant has filed writ petition in the Hon'ble High Court, Madras. The case is sub judice.
5	WP (Civil) No. 5208/2019 filed in Hon'ble High Court of Delhi.	10.05.2019	Reply filed on 05.12.2019 before Hon'ble High Court of Delhi.	The case has been filed seeking reservation for persons with autism, intellectual disability, specific learning disability and mental illness in vacancies notified vide CEN-02/2018, CEN-01/2019 and CEN- RRC-01/2019. The case is sub judice.
6	WP (Civil) No. 40/2019 filed in Hon'ble High Court of Delhi.	21.12.2019	Reply filed on 03.03.2020 before Hon'ble High Court of Delhi.	The applicants have pleaded for redressal of multiple grievances for Persons with Benchmark Disabilities in connection with recruitment done against Centralised Employment Notification (CEN) No. 02/2018. The case is sub judice.
